

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.NO. 1414/97

Date of Order : 29.10.97

BETWEEN :

S.Hari Prasad

.. Applicant.

AND

1. The General Manager,
S.C.Rly., Rail Nilayam,
Secunderabad.

2. The Deputy Chief Mechanical
Engineer, Carriage Repair Shop,
Settipally Post, Chittoor (Dist)

.. Respondents.

Counsel for the Applicant

.. Mr. K.Sudhakar Reddy

Counsel for the Respondents

.. Mr. K.Siva Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr. K.Sudhakara Reddy, learned counsel for the applicant
and Mr. K.Siva Reddy, learned standing counsel for the respondents.

2. The applicant in this OA is the son of one Sri Papaiah Naidu
whose land to the extent of 6.0264 Cents in Sy.No.20/6 of Settipally
Village, Renigunta Mandal was acquired by the railway authorities
through award No.1/84 dated 5.5.84 for construction of the carriage
repair shop at Tirupati. It is stated that one member of the land
displaced person will be employed by the Factory authorities. The
father of the applicant herein had submitted a representation on

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13.2.97 for consideration of his son Hari Prasad the applicant herein for appointment in the carriage repair shop against the land losers quota. That representation is still to be disposed of.

3. This OA is filed praying for a direction to the respondents herein to consider the applicant herein for appointment to any post in Group-D category.

4. The learned counsel for the respondents submitted that the applicant is applying for job against the land losers quota which was notified in the year 1985 and hence this is a belated case, on that score the OA has to be dismissed.

5. We have disposed of similar cases in the past also. In all such cases we have taken the view that when a representation is pending that has to be disposed of in accordance with the law by the respondent authorities. We have not dismissed any of the OAs because of the delay and latches in filing the OAs. Hence this OA also has to be allowed and a direction has to be given to dispose of the representation of the father of the applicant dated 13.2.97 in accordance with the law by the respondents authorities. The respondents authorities are free to take a legal decision expeditiously.

6. With the above direction the OA is disposed of at the admission stage itself. No costs.

(Registry should send a copy of this OA along with judgement to R-2).


(R.RANGARAJAN)
Member (Admn.)

Dated : 29th October, 1997

(Dictated in Open Court)


D.R.

sd

DA.1414/97

Copy to:-

1. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer, Carriage Repair Shop, Settipally Post, Chittoor.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT., Hyd.
4. One copy to Mr. K. Siva Reddy, Addl. CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr

11/11/97
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 29-10-97

ORDER/DOCUMENT

M.A/R.A/C.A.NO.

in
D.A.NO. 1414/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

